

RAJYA SABHA

Wednesday, the 31st May, 1967/the
10th Jyaishta, 1889 (Saka)

The House met at eleven of the
clock, MR. CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS

STATE INDEBTEDNESS

*179. SHRI V. M. CHORDIA:†
SHRI R. S. KHANDEKAR:

Will the Minister of FINANCE be
pleased to state:

(a) whether any progress has been
made in the examination of the general
question relating to indebtedness
of the States and the need for stan-
dardisation of amortisation of public
borrowing as recommended in the
report of the Fourth Finance Com-
mission;

(b) whether any communication has
been received from any State Gov-
ernment in this regard; and

(c) if so, what are the details there-
of.

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI K. C. PANT): (a) to (c)
One State Government had asked
for an additional grant-in-aid from
the Government of India so that it
could make adequate provision for
amortisation of its public borrowings.
Since this problem was not peculiar
to the State which had raised it, it
became necessary to examine it in
relation to other States as well. The
matter is under examination and as
it raises several complicated issues,
it may take some time before a final
decision is reached.

श्री विमलकुमार मन्नालालजी चौर-
ड़िया : क्या श्रीमान् यह बतलाने की
कृपा करेंगे कि किन किन प्रांतों पर अभी
कितना कितना कर्जा है ?

†The question was actually asked
on the floor of the House by Shri V.
M. Chordia.

669 RSD—1.

श्री के० सी० पंत : किस किस स्टेट की
क्या-क्या अपनी पब्लिक बारोइंग्स हैं उसके
बारे में फिगर्स नहीं हैं । माननीय सदस्य
चाहेंगे तो टेबुल पर रख दिये जायेंगे ।

श्री विमलकुमार मन्नालालजी चौर-
ड़िया : क्या श्रीमान् यह बतलाने की कृपा
करेंगे कि जैसे फोर्थ फाइनेन्स कमिशन ने
रिपोर्ट दी थी और उसको भी काफी अरसा
हो चुका, तो कितना टाइम आपके कंसिडरेशन
के लिये इसमें लगने वाला है ?

श्री के० सी० पंत : एक दो महीना
और लगेगा ।

श्री विमलकुमार मन्नालालजी चौर-
ड़िया : श्रीमान्, यह एक दो महीना तो 'व्हेग'
है मेरी समझ में नहीं आ रहा है ।

श्री के० सी० पंत : मैं बता देता हूं . . .

श्री मोरारजी आर० देसाई : निश्चित
नहीं बताया जा सकता है ।

श्री के० सी० पंत : . . . योजना के
संबंध में राज्य सरकारों से केन्द्र की बात-
चीत जो होगी उसमें इस पर भी कुछ चर्चा
राज्य सरकारों से की जायगी ।

श्री विमलकुमार मन्नालालजी चौर-
ड़िया : क्या श्रीमान् बतायेंगे कि इसके
बारे में क्या कोई सिद्धान्त तय कर लिया
गया है कि कितना, किसी जनसंख्या के आधार
पर या आर्थिक स्थिति के आधार पर यह
कर्जा है, इस मान से उनके कर्जों को बराबर
करना है या और कुछ करना है, और क्या
यह तो सिद्धान्त नहीं है कि जिसने जितना
ज्यादा कर्ज लिया है उसकी उतनी ज्यादा
माफ करने की क्षमता हो गई है ?

श्री के० सी० पंत : इसी पर तो
बातचीत होगी ।

SHRI R. S. KHANDEKAR: May I
know the name of the State which
has asked for this amortisation spe-
cially and, secondly, whether the Fi-
nance Minister has recently asked the

States not to make over drafts and the Central Government will not stand guarantee to these overdrafts?

SHRI K. C. PANT: It is the Madhya Pradesh Government. The question of overdrafts has no connection with this question.

SHRI M. GOVINDA REDDY: In view of the fact that in some of the States the indebtedness is unduly heavy, may I know if the Prime Minister or the Finance Minister had had discussions with the Chief Ministers or Finance Ministers of States as to the measures that are to be adopted to decrease this indebtedness?

SHRI MORARJI R. DESAI: Decrease in the indebtedness depends on the States. If the States want more loans and loans are given, then one cannot say that these loans should not have been given. The only course left is that loans should not be given. When loans are taken by the States and if those loans are not repaid to the Centre, the Centre will not be able to repay the loans to the other people. How is that to be achieved. This is a task to be achieved by only one way. One can only adjust it, and those adjustments are being thought of and considered.

श्री राजनारायण : प्रश्न था कि क्या केन्द्रीय सरकार ने स्टेट बैंक को कहा है कि राज्य सरकारों को ओवरड्राफ्ट न लेने दें और यदि हां, तो क्या सरकार बतायेगी कि किन-किन राज्यों ने कितना ओवरड्राफ्ट ले रखा है अब तक ?

श्री के० सी० पंत : सभापति महोदय, ऐसे प्रश्न का संबंध ओवर ड्राफ्ट से नहीं है, फाइनेन्स कमिशन ने यह कहा था कि रेवेन्यू एक्सपेडीचर से अमोर्टाइजेशन किया जायेगा पब्लिक वारोइंग्स का। यह दूसरा प्रश्न है इसलिये मैंने कहा, इस सवाल से नहीं उठता है।

SHRI A. G. KULKARNI: May I know whether the Government is aware that the indebtedness of the States will be increased by each State

proposing to subsidise food and incur expenditure of various sorts and, if so, what steps the Central Government is going to take in this respect?

SHRI K. C. PANT: The indebtedness will go up to the extent that the States resort to public borrowings, market borrowings, etc., and to the extent that they take loans from the Centre. It is another form of indebtedness.

INJECTABLE CONTRACEPTIVE FOR FERTILITY CONTROL

*180. **SHRI M. C. SHAH:** Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether Government are aware of an injectable contraceptive which has been tried in California, U.S.A. as a new method of controlling population; and

(b) if so, how far it has proved effective in fertility control?

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. S. CHANDRASEKHAR): (a) Yes, Sir.

(b) The injectable contraceptive is reported to have proved effective in fertility control, in about 150 patients put on the study. The side effect is stated to be that of irregular bleeding. Further studies and clinical trials appear necessary before any opinion can be formed about it.

SHRI M. C. SHAH: I would like to know whether the Dunlop Committee in Britain has recently certified that the pill is completely safe and whether the Government accept this view?

SHRI BIREN ROY: That is quite a different question. What I was going to ask is if the Government is going to introduce the pill as there is a lot of allergy of women against the loop.

DR. S. CHANDRASEKHAR: The second question does not arise from the first but I shall be happy to give information to the hon. Member. They have studied the effects of the pill in about seven countries and